

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:4545  
ANSWERED ON:22.05.2006  
GOODS WITHOUT BIS CERTIFICATION  
Rana Shri Gurjeet Singh

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether consumer goods requiring mandatory, Bureau of Indian Standards (BIS) mark are being produced without proper certification;
- (b) if so, the number of such cases detected during the last three years and current year, year-wise; and
- (c) the details of the action taken against the defaulters indicating the number of defaulters convicted during the said period?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) : With the growth and popularity of the BIS Certification Marks Scheme, there are instances of misuse of BIS Standard Mark on consumer goods under mandatory certification. To curb this misuse, BIS is carrying out regular raids on such manufacturers.

(b) : BIS has conducted search & seizures during the last three years and current year as given below:

Year      Number of Raids conducted by BIS

Total No. of Raids conducted      No. of raids involving  
Mandatory Products

2003-04	206	86
2004-05	217	99
2005-06	241	105
2006-07		
(till 14.05.2006)	14	8

(c) : After search & seizure, the offenders are prosecuted in Court of law, under the provisions of BIS Act, 1986. Following are the number of cases decided during last 3 years :

Year      Number of Court cases  
Total No. of cases decided      In favour of BIS

2003-04	8	7
2004-05	12	11
2005-06	9	7
2006-07		

(till 14.05.2006) 1      1